

**Schedule 1
Form A**

Public Announcement

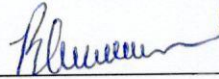

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF GREENLEAF COMMERCE PRIVATE LIMITED

1.	Name of corporate debtor	GREENLEAF COMMERCE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	05/11/2012
3.	Authority in which corporate debtor is Incorporated/ Registered	Registrar of companies-Mumbai
4.	Corporate Identity Number/ Limited Liability Identification no. of corporate debtor	U51909MH2012PTC237541
5.	Address of the registered office and principal office (if any) of corporate debtor	Shop No. 6, Rama Smruti, B wing, Ground Floor, plot H-11, Sector 14, Diwale/Belapur, Navi Mumbai
6.	Insolvency commencement date in respect of corporate debtor	25/11/2022 date of pronouncement of Order by Hon'ble NCLT, Mumbai. Received the said order by the undersigned on 17/05/2023
7.	Estimated date of closure of insolvency resolution process	25/05/2023, being 180 days from the CIRP commencement date(suitable relief for exclusion of period shall be made)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Pranav Damania Regn. No. IBBI/IPA-001/IP-P00079/2017-18/10164 Validation of Authorization of Assignment:23/12/2023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg.Address: 407, Sanjar Enclave, Opposite PVR Milap Cinema, S.V. Road, Kandivali (West), Mumbai- 400067 Reg. Email Id: pranav@winadvisors.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Physical Address same as in Point No. 9 Process Specific Email Id: greenleafcirp@gmail.com
11.	Last date for submission of claims	31 st May, 2023

12.	Class of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in N.A.

- Notice is hereby given that the National Company Law Tribunal (Mumbai Bench - II) has ordered the commencement of a corporate insolvency resolution process of Greenleaf Commerce Private Limited vide order no. CP (IB) / 515/ 2020 dated November 25, 2022 .
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- The creditors of Greenleaf Commerce Private Limited, are hereby called upon to submit their claims with proof on or before 31/05/2023 to the interim resolution professional at the address mentioned against entry No. 10.
- The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
- A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [N.A.] in Form CA.
- **Submission of false or misleading proofs of claim shall attract penalties.**

Date: May 18, 2023

Mr. Pranav Damania

Place: Mumbai

Interim Resolution Professional

Reg No: IBBI/IPA-001/IP-P00079/2017-18/10164
 In the matter of Greenleaf Commerce Private Limited
 Authorization for Assignment ("AFA"):
 AFA No.: AA1/10164/02/231223/105289
 AFA Validity: December 23rd, 2023